

# CENTRAL INFORMATION COMMISSION

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No.CIC/OK/C/2006/00085

Dated, the 25<sup>th</sup> September, 2006

Name of the Appellant : Mr. Subir Paul,  
610, Technology Apartments  
24, Patparganj  
Delhi-110092.

Name of the Public Authority : School of Planning and Architecture

## DECISION

Shri Subir Paul filed an application before the PIO of School of Planning and Architecture (SPA) asking for certain copies of bills for the month of January 2006 in respect of certain Visiting Professors of SPA. In reply to his application, the PIO rejected his claim by stating that **“such specific information of other individuals cannot be provided to you”**. The applicant did not go for a first appeal, as per Section 19 of RTI Act 2005. This Commission, however, decided to take up the matter.

Aggrieved by the order of the PIO, Shri Paul filed a complaint before this Commission. Perusal of the complaint revealed that the PIO had not cited any Section of the RTI Act when he denied the relevant information to the Complainant. However, when the notice was issued from this Commission to the PIO asking him to explain his stand on this issue, the PIO provided the necessary documents to the Complainant, who expressed his satisfaction during the hearing.

The Commission, however, took a serious view of the fact that the PIO, without resorting to any Section of the RTI Act, had made a blanket denial of the information to the applicant. He was directed that in future, he should pass

Speaking Orders in dealing with applications as required under Section 7(8) of RTI Act, 2005.

The Commission ordered accordingly.

Sd/-  
(O.P. Kejariwal)  
Information Commissioner

Authenticated true copy:

Sd/-

(L.C. Singhi)  
Addl. Registrar

Cc:

1. Mr. Subir Paul,  
610, Technology Apartments  
24, Patparganj  
Delhi-110092.
2. The Registrar  
Public Information Officer  
The School of Planning & Architecture  
4 Block-B, I.P. Estate,  
New Delhi-110002.
3. Officer Incharge, NIC
4. Press E Group, CIC